



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.62/01242/2020

This the 15th day of February, 2021

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Mr Abdul Hamid Qureshi, Aged 59 years, S/o Ghulam Ahmad Qureshi, R/o Bemina, Srinagar and 04 Others.

.....Applicants
(None present)

Versus

State of Jammu and Kashmir, Through Commissioner/Secretary to Government, General Administrative Department (GAD), Civil Sectt., Jammu/Srinagar and 06 Others.

..... Respondents
(Mr. Amit Gupta, AAG)

O R D E R (ORAL)**Hon'ble Mr. Anand Mathur, Member (A)**

Despite sending the link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On the previous date, i.e. 04.02.2021, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

**(Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**

SS/-